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The Committee first considered matters of the AGC relating to AGC

[illegible]

Case No. M-2	M's, Valence Chemicals Ltd, Hyderabad
HC No. 014	F No. 80/83/80/170/MSD (2005, 20)
Dated 14.11.2015 (held on 4.4.2017)	42.6 F No. 89/24/00000/MSD/2 (4.4.2017/0000001) dated 26.1.2017

The Committee considered the case on a pro-arguendo and noted the observations of USA, CARGOChemicals made in the litigating that the actual consumption, as per data submitted by the firm, comes to only 4.195 Kg. per Kg. of export product. Hence, Committee decided that there is no justification for allowing enhancement in the quantity of input. Case is rejected by the Committee.

[illegible]

The Committee considered the case *ex post* agenda. Based on the written recommendation of Deputy of CBO/PC (Dr) submitted 13/10/2011 and 20/10/2011, and 20/11/2011, Committee, *ex post* consideration, decided to re-open and approve the case, *ex post* back, as under:

Protein FC 2024	1 kg	1. Biopolymer-based	0.284 kg
GAZ/MSK-33 MSF (200)		2. Case Biopolymer-based	0.128 kg
		3. Acrylic Acid	0.083 kg
		4. Styrene Gels	0.017 kg

Case No. M-1	MS in <i>Exposure Chemicals</i> (2014), <i>Shimadzu</i>
MS No. 014	(1) F. No. 00101/01/2014 dated 01/06/2014
Chemical No. 11/00101	MS. A. F. No. 00101/01/2014 dated 01/06/2014
Q. 6 (2013)	Case No. 01/0017/2013 dated 01/06/2013
	(2) 00101/01/2014 dated 01/06/2014
	MS. A. F. No. 00101/01/2014 dated 01/06/2014
	Case No. 01/0017/2013 dated 01/06/2013

The Committee considered the case as per agenda. Based on the written recommendation of Deputy all/DP/Chair, the rate from US\$ 140 000 000/Chair/2011, dated 13.5.2011, and the License Agreement then dated 20.07.2011, issued by WIA, Member, indicating the "scope of party agreement No. 2 of input, Committee decided to enhance the quantity for input item No.3, ...

Form	Ca
1. Phenyl Isocyanide 2. Naphthylamine Acetic (9% Acetic)- 1.000 Kg	1. Phenyl Isocyanide 1- 60% - 1.000 Kg

Case No. M-3	M's. Turner International, Shanghai
MC No. 334	P. No. 40, 43, 46, 47, 48, 49, 50, 51
Dated 3.4.11 (Joshi)	B.A. P. No. 43, 46, 47, 48, 49, 50, 51
8.4.2013	

The Committee considered the case on 29 April and decided to defer consideration of the case for four weeks for receipt of comments from the Dept. of CAPC(PC Do) 1/0 issued in TA, Dept. of CAPC(PC Do) on 11.1.2013. As the representative of CAPC(PC Do) has not been attending the meeting, Committee decided to seek comments for the case from 2009 1/0 issued on 17.1.2013. Comments are awaited. The case is re-listed for 1.5.2013.

Case No. M.A. No. 510	M v. Embassy Healthcare Ltd. F No. 40/57/2009 dated 12/09/09
Dated 1 & 11 (held on 8 & 2009)	BJA F No. 40/57/2009 dated 1/12/2009

The Committee considered the case as *pro agenda* and decided to defer consideration of the case for four weeks for receipt of comments from the Dept. of CRPC/Chem/Std. The case is scheduled for 1.1.2013.

HC No. 514	F No. 40.83.5611.1.0000000000
Dated 1 & 17 (held on	BLA F No. 40.83.5611.1.0000000000
8.4.2015)	Ld. No. 021019010 Dated 4.5.2008

Case No. M-8	Mc v. Joplin Chemicals (P) Ltd
MC No. 314	F No. 80/85/86/17/AMC ID: 008L/IV
Dated 3.6.15 (held on)	BLA F No. 80/85/86/18/AMC/2
6.3.2015)	(Case No. 80/85/2086/2 dated 20.9.2015)

Component	Unit	Weight
Composite CMI Concrete Base-Surface	1 Kg	0.121 Kg
1. Gascrete - Slotted Acid		0.086 Kg
2. Tuff-Crete - Slotted Acid		0.009 Kg
3. Fomax-Acid		
4. Brecon CEM - Aggregates		0.007 Kg

		Est. de Population (millions)	Cr. 12. 82
		Index	

It is requested that you please return your comments by 17:00H to our shared location: CEH@CEH.org C114447739

Export Item	(Yes)	Import Item	(Yes)
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Allyl Ketone Glass Transition	1 kg	Allyl Ketone Glass Visc	1.015 kg
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